BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 135/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

Name of the Company:

Bank of Baroda.

V/s.

Vimal Oil & Foods Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. A. R. Cheth

Adv. & Folicita

Corporate

A TON

2. Satisl Shah

Alvocate

Financial

Creditor-Appliant

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<u>ORDER</u>

Learned Advocate Mr. Sahil Shah present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

At request of learned Counsel for petitioner to clarify whether Deputy General Manager falls in one of the category mentioned in "(a) to (f)" of board resolution dated 14.07.2017.

List the matter on 17.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of November, 2017.